

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. 2

EXCISE APPEAL NO: 86419 OF 2015

[Arising out of Order-in-Appeal No: CD/165/BEL/2015 dated 28th January 2015
passed by the Commissioner of Central Excise (Appeals), Mumbai.]

Jayesh Industries Ltd **... Appellant**
Plot No. W-104 (D)/1/2, TTC Industrial Area,
Thane, Belapur Road, Khairane, Navi Mumbai- 400 705

versus

Commissioner of Central Excise **...Respondent**
Belapur,
C.G.O. Complex, CBD Belapur, Navi Mumbai-400 614

APPEARANCE:

None for the appellant
Shri P K Acharya, Superintendent (AR) for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85352/2024

DATE OF HEARING: 22/03/2024
DATE OF DECISION: 22/03/2024

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*